



NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-V

24. IA/2080/2023 In C.P. (IB)/179(MB)2022

CORAM:

SMT. ANURADHA BHATIA
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 06.06.2023

NAME OF THE PARTIES: ATTITUDE LIFE SCIENCE PRODUCTS
PRIVATE LIMITED

V/s.
ATHARVA POLYMERS PRIVATE LIMITED

Section: 9 of Insolvency & Bankruptcy Code, 2016

ORDER

The matter is taken up through Physical Hearing.

IA No. 2080/2023 – Adv. Mily Ghoshal appeared for the IRP/Applicant. Ms. Kalpana Gandhi, IRP in person present. The above application has been filed by the IRP, Ms. Kalpana Kamlesh Gandhi, under Section 12A of Insolvency & Bankruptcy Code, 2016 r/w Rule 11 of the NCLT rules, 2016 & Regulation 30A of the Insolvency & Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, seeking withdrawal of the main Company Petition No. 179/IB/MB/2022 in view of the settlement entered into between the Operational Creditor and the Corporate Debtor.

The Applicant further submits that the Operational creditor has submitted Form-FA dated 18.05.2023 for withdrawal of CIRP process. The Applicant further submits that there are no CIRP expenses incurred.

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After hearing the submissions made by the IRP and upon perusing the material available on record, this Bench is of the view that the above application deserves to be allowed and accordingly, the IA No. 2080/2023 is **allowed** and **C.P. No. 179(MB) 2022** stands **disposed of** by withdrawing the CIRP order dated 12.05.2023 passed by this Bench and also by releasing the Corporate Debtor from all rigors of moratorium.

In view of the disposal of the above Company Petition, all the pending IA's and MA's, if any, shall also stand disposed of.

File be closed and consigned to record.

Sd/-
ANURADHA BHATIA
Member (Technical)

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)